

- (15) The Indian Administrative Service (Fixation of Cadre Strength) Twenty-Third Amendment (Regulations, 1976, published in Notification No. G.S.R. 821E in Gazette of India dated the 27th September, 1976.
- (16) The Indian Administrative Service (Pay) Twenty-first Amendment Rules, 1976, published in Notification No. G.S.R. 822E in Gazette of India dated the 27th September, 1976.
- (17) The Indian Administrative Service (Probation) Fourth Amendment Rules, 1976, published in Notification No. G.S.R. 1397 in Gazette of India dated the 2nd October, 1976.

[Placed in Library. See No. LT-11366/76]

BOMBAY PUBLIC TRUSTS (GUJARAT) (AMENDMENT) RULES, 1976 WITH STATEMENTS FOR NOT LAYING IN HINDI AND DELAY AND NOTIFICATION CORRECTING DELIMITATION COMMISSIONS ORDER No. 40, DATED 28-4-75 RE UNION TERRITORY OF DELHI

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V A. SEYID MUHAMMAD): I beg to lay on the Table—

- (1) A copy of the Bombay Public Trusts (Gujarat) (Amendment) Rules, 1976, Published in Notification No GH/K/34/BPI/Rules/20829/E in Gujarat Government Gazette dated the 15th July, 1976, under sub-section (4) 84 of the Bombay Public Trusts Act, 1950 read with clause (c) (ii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat.

- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-11367/76].

- (4) A copy of Notification No. S.O. 545 (E) (Hindi and English versions) published in Gazette of India dated the 12th August, 1976 making certain corrections in the Delimitation Commission's Order No. 40 dated the 28th April, 1975 in respect of the Union Territory of Delhi, under sub-section (2) of section 11 of the Delimitation Act, 1972 [Placed in Library. See No. LT-11288/76].

REPORTS UNDER BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ACT, 1970

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE).

*(1) to re-lay on the Table a copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.—

- (a) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1975 along with the Accounts and Auditor's Report thereon.
- (b) Report on the working and activities of the Bank of India for the year ended the 31st December, 1975 along with the

*The Reports were previously Laid on the Table on 10-3-76.

Accounts and the Auditor's Report thereon.

- (b) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1975, along with the Accounts and Auditor's Report thereon
- (d) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1975, along with the Accounts and the Auditor's Report thereon
- (e) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1975, along with the Accounts and Auditor's Report thereon
- (f) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon
- (g) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1975, along with the Accounts and the Auditor's Report thereon
- (h) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1975, along with the Accounts and the Auditor's Report thereon
- (i) Report on the working and activities of the Syndicate Bank for the year ended the 31st December 1975, along with the Accounts and the Auditor's Report thereon
- (j) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1975, along with the Accounts and the Auditor's Report thereon.

- (k) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1975, along with the Accounts and the Auditor's Report thereon
- (l) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1975, along with the Accounts and the Auditor's Report thereon
- (m) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1975, along with the Accounts and the Auditor's Report thereon.
- (n) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1975, along with the Accounts and the Auditor's Report thereon.

[Placed in Library See No LT-10959/76]

CENTRAL EXCISE (TWENTY-THIRD AMENDMENT) RULES 1976, INCOME-TAX (6TH AMENDMENT) RULES, 1976 NOTIFICATIONS UNDER CUSTOMS ACT 1962, AND CENTRAL EXCISE RULES 1944

THE MINISTER OF STATE IN-CHARGE OF DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE) I beg to lay on the Table

- (a) A copy of the Central Excise (Twenty third Amendment) Rules, 1976 (Hindi and English versions) published in Notification No GSR 1329 in Gazette of India dated the 11th September, 1976, under section 38 of the Central Excises and Salt Act, 1944 [Placed in Library See No LT-11369/76]
- (b) A copy of the Income-tax (Sixth Amendment) Rules, 1976 (Hindi and English ver-